

08.9.03

Hon'ble Mr Justice R.R.K.Trivedi, Vice - Chairman
Hon'ble Mr D R Tiwari, Member (A)

We have heard Shri A K Srivastava, Learned counsel for the applicants and Shri V V Mishra, learned counsel for the respondents.

filed

By this application/under section 17 of Administrative Tribunal Act 1985, applicants have prayed to punish the respondents for wilful disobedience of the order of this Tribunal dated 30.4.2002 passed in O.A.No. 1211/97. The direction given was as under :

"...Considering this aspect we dispose of this O.A. with the direction to respondent no.3, Director National Sugar Institute, Kanpur to get necessary approval of the Government for revival of the two posts of Asstt. Professor of Sugar Technology within a period of four months and to consider the case of applicants for promotion expeditiously. There will be no order as to costs. "

In para IV of the C.A., it has been stated that two posts of Assistant Professor of Sugar Technology have been revived on 12.6.2003. Thus the order of Tribunal has been partially complied with. Now the only remaining part is to consider the applicants for being promoted to the above posts.

For this purpose application has been filed by the respondents.

M.A.No.2741/03 has been filed by the respondents praying for condonation of delay in filing Counter. ~~Condoned.~~

Considering the facts and circumstances and the delay already involved, We grant 2 months further time from the date ~~of service of~~ a copy of this order, is filed to respondents to comply with the remaining part of the order i.e. applicant may be considered for promotion to the post already revived by the Central Government. Subject to aforesaid direction, this application is disposed of. Notices are discharged.

There shall be no order as to costs.


A.M.


V.C.

Brijesh/-